IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

CP(C) 19 of 2002 (OA 1427 of 1997)

Present: Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. A. Sathath Khan, Judicial Member

Wakil Roy

-VS-

Mr. Arvind Sharma & Ors.

For the Applicant : None

For the Respondents: Mr. M.K. Bandyopadhyay, Counsel

Date of Order: 01-05-2003

ORDER

MR. A.SATHATH KHAN, JM

The Ld. Counsel for the respondents in the CP(C) submitted that the order of this Tribunal dated 27-8-1999 in O.A. 1427 of 1997 has been complied with and hence, this CP(C) is not maintainable. But nobody appears for the applicant to ascertain as to whether the statement made by the Ld. Counsel for the respondents is correct or not. In the absence of any person on behalf of the applicant it is to be presumed that the order of this Tribunal has been fully complied with. Under these circumsrances, nothing survives in this CP(C) as the order has already been complied with by the respondents. Hence, CP(C) is dismissed as having become infructuous.

Member (J)

Member(A)